

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2242
TO BE ANSWERED ON 29TH JULY, 2016**

FOOD ADULTERATION

**2242. DR. PRITAM GOPINATH MUNDE:
SHRI VINOD LAKHAMASHI CHAVDA:
SHRI JOSE K. MANI:
DR. GOKARAJU GANGA RAJU:
SHRI NANDI YELLAIAH:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether adulterated and spurious food items including milk, ghee, spices, fruits and vegetable, etc., posing health hazard are being sold across the country;
- (b) if so, the details thereof along with the number of incidents reported, cases registered and food items found unfit for consumption during each of the last three years and current year, State/UT-wise;
- (c) the mechanism available for checking adulterated above food items;
- (d) whether the Government proposes to ban such pesticides and chemical used in the food products, if so, the details thereof and action taken thereof; and
- (e) the steps taken/being taken by the Government to check this menace?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a) & (b): Some cases of adulteration in food items have come to the notice of the Food Safety and Standards Authority of India (FSSAI). As per the information made available by State/UT Governments to FSSAI, the state-wise details of samples of food articles collected, tested, found not conforming to the prescribed standards and action taken during last three years, are at **Annexure-I, II & III**.

(c): Random sampling and testing of food products from notified food testing laboratories, etc. is undertaken by officials of Food Safety Departments of the respective States/UTs to check compliance with standards laid down under the FSS Act, 2006 and Regulations thereunder.

(d): As per Section 21 of Food Safety and Standards Act, 2006, no article of food can contain insecticides or pesticides residues, veterinary drugs residues, antibiotic residues, solvent residues, pharmacological active substances and micro-biological counts in excess of such tolerance limit as may be specified by regulations, and no insecticide can be used directly on article of food except fumigants registered and approved under the Insecticides Act, 1968(46 of 1968). Further, the Food Safety and Standards (Contaminants, Toxins and Residues) Regulations, 2011 prescribe tolerance limits of insecticides, antibiotics, etc. in specified food products.

(e): Implementation and enforcement of the provisions of the Food Safety (FSS) Act, 2006 and regulations thereunder primarily rests with the Food Safety Departments of the States/Union Territories. Regular surveillance, monitoring, inspection and random sampling of food products are undertaken by the officials of Food Safety Departments of the respective States/ UTs to check that food products comply with the standards laid down under Food Safety and Standards Act, 2006, and the rules and regulations made thereunder. In cases, where the food samples are found to be non-conforming to the prescribed standards, recourse is taken to penal provisions under Chapter IX of the FSS Act, 2006. FSSAI also regularly follows up with the State/UT Government authorities through intermittent communications and interactions during the meetings of the Central Advisory Committee, which comprises the Commissioners of Food Safety of all States and UTs, for effective implementation of the FSS Act, 2006 and Rules and Regulations made thereunder.

Annexure-I

Annual Laboratory Testing Report in STATES/UTs for the year 2012-13					
Sr. No.	Name of the State/U.T.	No. of Samples Analysed	No. of Samples found adulterated and Misbranded	No. of Cases Launched Criminal/ Civil	No. of Conviction/ Penalties
1	Andhra Pradesh	1511	429	286	Rs. 55,000
2	A & N Islands	133	16	0	0
3	Arunachal Pradesh	198	11	11	2/Rs. 3,100
4	Assam	306	58	31	16/Rs. 2,45,000
5	Bihar	1407	371	249	0
6	Chandigarh	183	16	7	0
7	Chhattisgarh	353	142	111	45/ Rs. 11,84,000
	Dadra & N.H.	-	-	-	0
9	Daman & Diu (Gujarat)	44	4	-	2
10	Delhi	1383	145	50	62
11	Goa	610	31	14	1/Rs. 20,000
12	Gujarat	11047	881	46	7/Rs. 97,500
13	Haryana	1562	255	131	0
14	Himachal Pradesh	274	44	53	24
15	Jammu & Kashmir	2224	610	488	288/Rs. 28,52,050
16	Jharkhand	-	-	-	0
17	Karnataka	3118	172	29	85
18	Kerala	12	3	0	Rs. 1,63,280
19	Lakshadweep	-	-	-	-
20	Madhya Pradesh	8101	2043	1183	844
21	Maharashtra	7800	757	114	228/Rs. 82,99,485
22	Manipur	165	2	-	0
23	Meghalaya	14	1	-	-
24	Mizoram	-	-	-	-
25	Nagaland	NA	0	0	0
26	Orissa	1871	418	0	0
27	Puducherry	-	-	-	-
28	Punjab	4782	553	304	92
29	Rajasthan	10236	186	-	295
30	Sikkim	-	-	-	-
31	Tamil Nadu	474	78	48	2
32	Tripura	-	-	-	-
33	Uttar Pradesh	11086	2927	2551	1010/Rs. 3,70,96,600
34	Uttarakhand	964	186	134	55/Rs. 22,44,001
35	West Bengal	91	41	-	-
	Total:	69949	10380	5840	3175/ Rs. 5,24,95,016

Annexure-II

Annual Public Laboratory Testing Report (2013-2014)

Sr. No.	Name of the State/U.T.	Total No. of samples taken	No. of Samples Analysed	No. of Samples found adulterated and Misbranded	No. of Cases Launched		No. of Convictions/ Penalties	
					Criminal	Civil	Convictions	Penalties/ Amount raised in Rupees
1.	A & N Islands	1	1		Nil	Nil	Nil	18/ Rs. 14,500
2.	Andhra Pradesh	4038	4038	716	471	200		Rs. 39,94,385
3.	Arunachal Pradesh	213	213	9				
4.	Assam	435	435	53		26	Nil	Nil
5.	Bihar	1189	1103	121	19	71	Nil	14/ Rs. 2,26,000
6.	Chandigarh	146	146	9	5	6	Nil	3
7.	Chhattisgarh	294	294	112		56	Nil	7/ Rs. 3,49,000
8.	Dadra & N.H.	6	6	3	Nil	3	3	Nil
9.	Daman & Diu	40	40	0	0	0	0	0
10.	Delhi	1187	1187	118		69	NA	Rs. 15,73,000
11.	Goa	704	696	37	6	7	2	Rs. 27,000
12.	Gujarat	11111	10495	900	56	341	16	12/ Rs. 1,90,000
13.	Haryana	2101	2101	293	37	223	37	129/ Rs.26,61,800
14.	Himachal Pradesh	804	794	164	13	85	11	36/ Rs 1782500
15.	Jammu & Kashmir	3109	2851	682	15	526	353	Rs. 2,76,600
16.	Jharkhand	1075	725	144	99		8	Rs 22,07,000
17.	Karnataka	2224	2153	133	59		3	72
18.	Kerala	682	664	138	704	0	0	810/ Rs. 55,35,000
19.	Lakshadweep							
20.	Madhya Pradesh	4743	4599	1433	233	603	3	133/ Rs. 29,32,000
21.	Maharashtra	7677	7516	1523	1172	1385	49	17/Rs. 41,76,500
22.	Manipur							
23.	Meghalaya	17	14	7		6		
24.	Mizoram	No lab						
25.	Nagaland	66	66	21	0	0	0	0
26.	Orissa							
27.	Puducherry	4741	4741	319				
28.	Punjab	6227	5884	771	203		3	77
29.	Rajasthan	6375	6375	1160		436		112/ Rs.15,50,000
30.	Sikkim							
31.	Tamil Nadu	707	658	261	8	40	16	Rs. 6,59,800
32.	Tripura							
33.	Uttar Pradesh	11579	13554	4275		2930	409	1510/ Rs.4,47,84, 400
34.	Uttarakhand	1503	851	169	5	117		Rs. 5,06,489
35.	West Bengal							
	Total:	72,994	72,200	13,571	3105	7130	913	2950/ Rs. 7,34,45,974

Annexure-III

Annual Public Laboratory Testing Report for the year 2014-2015									
Sr. No.	Name of the State/ U.T.	Total No. of samples received	No. of Samples Analysed	No. of Samples found adulterated and Misbranded	No. of Cases Launched		No. of Convictions/ Penalties		
					Criminal	Civil	Convictions	Penalties/ Amount raised in Rupees	
1.	A & N Islands	17	16	4	0	0	0	14/ Rs.4,55,000	
2.	Andhra Pradesh	2788	2788	290	338	78	0	Rs.51,63,020	
3.	Arunachal Pradesh	292	258	29	2	14		7	
4.	Assam	595	595	74	28	32	8	Rs. 70,000	
5.	Bihar	1763	1320	7		16		5/ Rs. 38,000	
6.	Chandigarh	102	102	5	5			Rs. 1,50,000	
7.	Chhattisgarh	540	540	195	0	0	0	17	
8.	Dadra & N.H	9	2	Samples are analysed by Gujarat State Laboratory					
9.	Daman & Diu	65	65	3		3		3/ Rs.30,000	
10.	Delhi	1484	1484	151					
11.	Goa	798	800	81	1	4	4	Rs. 4,35,000	
12.	Gujarat	11981	11700	1243	37	464	30	178/Rs.56,13,500	
13.	Haryana*	989	989	105	08	114	6	Rs.1,500	
14.	Himachal Pradesh	796	725	461	34	42	18	Rs.8,88,500	
15.	Jammu & Kashmir	2592	2462	621	17	401	243	Rs.19,76,600	
16.	Jharkhand	716	509	112	41	24			
17.	Karnataka	2154	2107	311	56			42	
18.	Kerala	3085	2735	464	41	161	0	280/ Rs.72,39,700	
19.	Lakshadweep								
20.	Madhya Pradesh	9532	9131	1412	127	716	418	418/ Rs.43,28,000	
21.	Maharashtra	8663	6985	1162	869	1426	75	Rs.1,65,41,499	
22.	Manipur								
23.	Meghalaya	47	34	4	0	4	2	1/ Rs.10,000	
24.	Mizoram								
25.	Nagaland	83	83	11	0	0	0	0	
26.	Odisha	544	544	112	0	1		1	
27.	Puducherry	1946	1946	39	0	0	0	0	
28.	Punjab	8053	7860	1458	846		82		
29.	Rajasthan*	3132	3031	747	158	222	116	Rs. 8,45,500	
30.	Sikkim								
31.	Tamil Nadu	2939	2873	1047	64	486	203	Rs.34,99,700	
32.	Telangana	363	312	32	4	24	11	10/ Rs.17,57,100	
33.	Tripura	933	933	2	0	0	0	0	
34.	Uttar Pradesh	14173	9605	4119		3489	186	1738/ Rs.5,98,08,106	
35.	Uttarakhand	1971	1356	233	5	117	0	80/Rs.5,06,489	
36.	West Bengal	120	120	65	0	17	0	1/Rs. 30,000	
	Total:	83265	74010	14599	2681	7855	1402	2795/ Rs.10,93,87,214	

*** Figures based on Half Yearly reports.**